



Government of Jammu and Kashmir
Civil Secretariat Home Department
Srinagar/Jammu.

NOTIFICATION

Srinagar, the 11th September, 2019

SRO:-527 Whereas, on 10.11.2017 police station Qazigund received an information through reliable sources to the effect that the militants of LeT Outfit Organization namely (1) Shakoor Ahmad Dar S/o Mohd Munawar Dar R/o Sopat (02) Bin Yamin Yousuf @ Bill Dar S/o Mohd Yousuf Dar R/o Kudwani (3) Shams-ul-Waqar @ Paira S/o Mohd Amin Teeli R/o Ganjipora with the help of OGWs of said outfit fired indiscriminately with their illegally acquired weapons on Police vehicle (Ruby) bearing registration No. JK01P/8963 boarded with Police Personnel with the intention to kill them and to snatch their arms/ammunition at National High Way Bonigam etc; and

2. Whereas, a case FIR No. 306 of 2017 was registered at Police Station Qazigund and investigation taken up:-

3. Whereas, during the course of investigation, site plan of place of occurrence was prepared. The statements of witnesses were recorded u/s 161 Cr.PC. The statements of witnesses namely HC. Khursheed Ahmad PID No ARP-881319 of CAWS Zewan Srinagar and HC Abdul Rehman No. 143/IRP 19th Bn were recorded u/s 164-A Cr.PC wherein they have divulged that they were travelling in a police vehicle Ruby bearing registration No. JK01P/8963 towards Jammu and on reaching Bonigam militants fired indiscriminately upon the said vehicle with criminal intention to kill the police personnel and to snatch their arms/ammunition. Later on they came to know that the militants namely Shakoor Ahmad Dar S/o Mohd Munawar Dar R/o Sopat (02) Bin Yamin Yousuf @ Bill Dar S/o Mohd Yousuf Dar R/o Kudwani (3) Shams-ul-waqar @ paira S/o Mohd Amin Teeli R/o Ganjipora 4) Yawar Bashir S/o Bashir Ahmad Wani R/o Hablish (dead) 5) Bilal Ahmad Sheikh (OGW) S/o Ghulam Mohd Sheikh R/o Rampora have fired upon them; and

4. Whereas, prima facie on the basis of evidences collected and witness statements recorded case u/s 307, 120-B RPC, 7/27 Arms Act, 13,16,18,20,38,39 ULA(P) Act is made out against 01. Shakoor Ahmad Dar (A1) S/o Mohd Munawar Dar R/o Sopat 02. Bin Yamin Yousuf (A2) @ Bill Dar S/o Mohd Yousuf Dar R/o Khudwani 03. Shamsul Waqar (A3) @ Paira S/o Mohd Amin Teeli R/o Ganjipora 04. Yawar Bashir Wani (A4) S/o Bashir Ahmad Wani R/o Hablish and Prima facie case U/S 13,18,20 ULA (P) against Bilal Ahmad Shiekh (A5) (OGW) S/o Gh. Mohd Sheikh, R/o Rampora, Qaimoh Kulgam was made out. Out of five accused persons, three A1, A2 and A4 have been killed in different firing incidents and no sanction is required against them as proceeding will be abated in view of death of these accused persons while as

sanction is required in respect of A3 for the commission of offences punishable u/s 13, 16, 18, 20, 38 and 39 and A5 for the commission of offences punishable u/s 13, 18 and 20; and

5. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused persons for commission of offences punishable under Sections 13, 16, 18, 20, 38 & 39 of the Unlawful Activities (Prevention) Act, 1967; and

6. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused persons for their prosecution under the aforesaid provisions of law.

7. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the following accused persons for the commission of offences shown against each arising out of FIR No. 306/2017 of P/S Qazigund:-

S.No	Name of accused person	Offences under section, UAPA, 1967
1.	Shamas-ul-Waqar @ Paira S/o Mohd Amin Teeli R/o Ganjipora	13, 16, 18, 20, 38 & 39
2.	Bilal Ahmad Shiekh (OGW) S/o GhMohd Sheikh, R/o Rampora Qaimoh Kulgam	13, 18 and 20

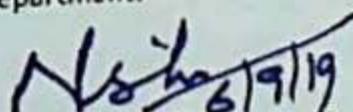
By Order of the Government of Jammu and Kashmir.

Sd/-
Principal Secretary to the Government
Home Department
Dated: 11.09.2019

No. Home/Pros/ 67/2018

Copy to:-

1. Director General of Police, J&K, Srinagar. This has reference to his letter(s) No. Legal/San-21/S/2018/65566-69 dated 29/09/2018 and No. Legal/Sanc-21/S/2018/5631-32 dated 23.01.2019. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.


Under Secretary to the Government
Home Department